

[Shrimati Jayashri]

institutions caring for women and children.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to regulate and license institutions caring for women and children."

The motion was adopted.

Shrimati Jayashri: I introduce the Bill.

SUPPRESSION OF IMMORAL TRAFFIC AND BROTHELS BILL

Shrimati Jayashri (Bombay—Suburban): I beg to move for leave to introduce a Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels.

Mr. Chairman: The question is:

"That leave be granted to introduce Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels."

The motion was adopted.

Shrimati Jayashri: I introduce the Bill.

ELECTRICITY (SUPPLY) AMENDMENT BILL

Shri Sadhan Gupta (Calcutta—South-East): I beg to move for leave to introduce a Bill further to amend the Electricity (Supply) Act, 1948.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Electricity (Supply) Act, 1948."

The motion was adopted.

Shri Sadhan Gupta: I introduce the Bill.

EX-ARMY PERSONNEL'S LITIGATION BILL

Dr. N. B. Khare (Gwalior): I beg to move for leave to introduce a Bill to provide remedy and to regulate the ex-army personnel's litigation with respect to their pay, allowances, pension, gratuity and all other emoluments payable under army regulations and usage of the army and punishments inflicted on them without jurisdiction or in excess of jurisdiction, or in excess of the quantum prescribed by the army Laws.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to provide remedy and to regulate the ex-army personnel's litigation with respect to their pay, allowances, pension, gratuity and all other emoluments payable under army regulations and usage of the army and punishments inflicted on them without jurisdiction or in excess of jurisdiction, or in excess of the quantum prescribed by the army Laws."

The motion was adopted.

Dr. N. B. Khare: I introduce the Bill.

FUNERAL REFORMS BILL

Shri Telkikar (Nanded): I beg to move for leave to introduce a Bill to reform the funeral system in India.

Mr. Chairman: The question is:

"The leave be granted to introduce a Bill to reform the funeral system in India."

The motion was adopted.

Shri Telkikar: I introduce the Bill.

PENSIONS (AMENDMENT) BILL

Dr. N. B. Khare (Gwalior): I beg to move for leave to introduce a Bill further to amend the Pensions Act, 1971.